

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

O.A No. 315/2017

this the 18th day of November, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Mr. Jaswant Kumar Sharma
Aged 61 years
(UDC retired from DGHS)
S/o Late Ram Swarup
R/o 240, Ram Nagar,
Gali No. 5, Krishna Nagar
Delhi-110051

....Applicant

(By Advocate : None)

Versus

1. Union of India
Through Ministry of Health & Family Welfare
Through its Secretary
Nirman Bhawan, New Delhi
2. Directorate of Health Services
Through its Director General
Nirman Bhawan, New Delhi
3. Food Safety and Standard Authority of India
Through its Chief Executive Officer
FDA Bhawan, New Delhi
4. Food Research and Standardization
Laboratory through its Director
Ahinsha Khand-II, Indirapuram,
Ghaziabad, U.P.
5. Pay and Account Office (DGHS)
Through its Pay & Accounts Officer
Ministry of Health and Family Welfare
Room No. 744-A, Nirman Bhawan,
New Delhi

(By Advocate: Mr Ashok Kumar)

O R D E R (O R A L)

Ms. Aradhana Johri, Member (A):

Mr Ashok Kumar, learned counsel appeared for the respondents. None for the applicant.

2. On 16.08.2019, the Court observed that the instant OA was dismissed on account of non prosecution. Even on 16.08.2019, there was no representation by the applicant and in the interest of justice, he was given one last opportunity to continue the prosecution if he was interested. Even today, there is no representation on behalf of the applicant. It appears that he has lost interest in the case and no longer wishes to prosecute the OA. Therefore, this OA is dismissed in default.

**(Aradhana Johri)
Member (A)**

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